

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 103/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Additional Special Energy Meters in the Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for asset namely Additional Special Energy Meters (SEMs) in the Northern Region.
  - b. The transmission asset was put to commercial operation during the 2009-14 tariff period. The transmission tariff from COD to 31.3.2014 was allowed by the Commission vide order dated 31.12.2012 in Petition No. 76/TT/2012. The transmission tariff of the 2014-19 tariff period was allowed by the Commission vide order dated 21.7.2016 in Petition No. 510/TT/2014.
  - c. Procurement of Additional SEMs were agreed in the 15<sup>th</sup> TCC and 16<sup>th</sup> NRPC meeting held on 4.5.2010 and the Petitioner in Petition No. 76/TT/2012 had prayed to consider the approval of the project granted in the 15<sup>th</sup> TCC and 16<sup>th</sup> NRPC meeting for the Northern Region as a formal approval of this project.
  - d. ACE during the 2014-19 and 2019-24 tariff periods have been claimed due to balance and retention payments.



- e. The information sought in the technical validation letter including details of liability flow statement has been filed vide affidavit dated 30.7.2021. None of the respondents have filed reply in the matter.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

